

be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 1986, in

respect of the head of Demand entered in the second column thereof—Demand No. 16.”

The motion was adopted.

Supplementary Demand for Grant (Railways), 1985-86 voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant voted by the House
		Rs.
16	Assets—Acquisition, Construction and Replacement Other Expenditure	433,00,00,000

APPROPRIATION (RAILWAYS) NO. 5
BILL, 1985*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for the purposes of Railways.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for the purposes of Railways.”

The motion was adopted.

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SHRI MADHAVRAO SCINDIA : I introduce the Bill.

I beg to move** :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for the purposes of Railways, be taken into consideration.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86 for the purposes of Railways, be taken into consideration.”

The Motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up Clause by Clause consideration of the Bill.

The question is :

“That Clause 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title and stand part of the Bill.”

*Published in Gazette of India Extraordinary Part II, Section 2 dated 13.12.85.

**Introduced/moved with the recommendation of the President.